

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./62/2921/2020

This the 29th day of October, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Showkat Ahmad Etoo aged 30 years, S/o Gh. Mohd Eitoo R/o Guree Bijbehara Anantnag.
2. Raqeebar Rehman aged 25 years, S/o Ab Rehman Ganie R/o Guree Bijbehara Anantnag.

.....Applicants

(Advocate: Mr. P.S. Ahmed)

Versus

1. State of J & K through Commissioner cum Secretary to Govt, Education Department, Civil Sectt Srinagar/Jammu.
2. Director Education Kashmir Srinagar.
3. Chief Education officer, Anantnag.
4. Zonal Education Officer Anantnag.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, Deputy Advocate General)

O R D E R
[O R A L]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

It has been argued by the learned counsel for the applicants that applicants herein namely, Mr. Showkhat Ahmad Etoo and Mr. Raqeebur Rehman, were tentatively selected as Teachers under the ReT Scheme which as per rules is subject to objections by the public at large.

2. It has been further argued by the learned counsel for the applicants that the selection process initiated in the year 2013-2015 has not been concluded by the respondents. As such a direction is required to be issued to the respondents to conclude the selection process whether it culminates in the appointment of the applicants or not.

3. Learned counsel for the applicants submits that the OA can be disposed of by giving the aforementioned direction to the respondents to conclude the aforementioned exercise in a limited time frame.

4. Looking to the arguments of learned counsel for the applicants and facts of the case, the OA is disposed of with the direction to the respondents to conclude the selection process if the scheme for engaging ReT teachers is still in practice and intimate the applicants within the shortest time possible preferably within a period of two months from the date of receipt of certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. No order as to cost.

(ANAND MATHUR.)
MEMBER (A)

Arun/-

(RAKESH SAGAR JAIN)
MEMBER (J)